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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 7927/2012

COURT ON ITS OWN MOTION   ..... Petitioner

Through:

versus

UNION OF INDIA THR. SECRETARY MINISTRY OF HOME
AFFAIRS AND ANR.   ..... Respondents

Through: Ms. Meera Bhatia, Advocate (Amicus
Curiae).
Mr. Anuj Chaturvedi and Ms. Shreya
Manjani, Advocates for DDA.
Mr. Anuj Aggarwal, ASC-GNCTD
with Ms. Ayushi Bansal, Ms. Arshya
Singh and Mr. Aakash Dahiya,
Advocates.
Mr. Ashok Sharma, SI, Parvi Officer,
Delhi Police.
Mr. Anupam Varma, Mr. Nikhil
Sharma, Ms. Manu Tiwari and
Mr. Aditya V. Dhingra, Advocates for
TPDDL/ BYPL/ EESL.
Mr. Vikas Kumar, Mr. Pranjal
Shrivastava and Mr. Sangam Paughat,
Advocates.
Mr. Ajay Aroraa, Mr. Kapil Dutta and
Mr. Vansh Luthra, Advocates for
MCD.
Mr. Rakesh Kumar, CGSC with
Mr. Sunil, Advocate for UOI.
Mr. Pankaj Sharma, ACP with
Mr. Hemant, SI with Mr. Amarjeet
Singh, ASI, Mr. Vijender Singh, ASI
and Mr. Joginder Singh, ASI

(Traffic).

O R D E R

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1.   Learned counsel for GNCTD has informed this Court that the installation of "push-to-talk/panic button" on CCTV poles is under active consideration by the Delhi Police (Technology Division). She prays for six weeks' time in the matter. Six weeks' time is granted to her.

2.   At this juncture, learned *Amicus Curiae* states that the GNCTD should consider placing hoardings/ posters in buses and other public transport towards creating awareness against eve-teasing and mention that eve-teasing is a serious and punishable offence – this would certainly act as a deterrent. Learned counsel for the GNCTD prays for time to seek instructions on the aforesaid subject as well. She is granted six weeks' time for the same.

3.   Learned counsel for Bharat Electronics Limited (BEL) has informed this Court that 6630 CCTV cameras have already been installed and the same are functioning.

4.   List on 19th December, 2023.

SATISH CHANDRA SHARMA, CJ

SANJEEV NARULA, J

OCTOBER 5, 2023
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